(b) if so, the action taken in this regard ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes.

(b) Proposal for construction of a road overbridge in replacement of the level crossing near Tirupati East station was included in the Southern Railway's Works Programme for 1967-68 at the request of State Government who, however, dropped the proposal subsequently. Further action can be taken by the Railway only on receipt of a firm proposed from the State Government together with an undertaking to bear the road authority's share of the cost, as per extant rules.

गंगा नदी बांध में दरार पड़ जाने के कारण बदायूं, उत्तर प्रदेश में बाढ़

4622. **श्री महा दीपक सिंह** : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के बदायू जिले में गंगा नदी के बांध में दरार पड़ जाने के परिणाम स्वरूप आई बाढ़ से सैकड़ों परिवार बेघरबार हो गये हैं ; और

(ख) यदि हां, तो उक्त बांध की मरम्मत के लिये सरकार का विचार क्या योजना बनाने का है ?

सिंचाई और विद्युत मन्त्रालय में उप-मन्त्री (श्री बैजनाथ कुरील) : (क) और (ख). उत्तर प्रदेश सरकार ने सूचित किया है कि बदायूं जिले मे गंगा महेवा बांध में अभी तक कोई दरार नहीं आई है । बहरहाल, लगभग 150 मीटर की लम्बाई में गगा मे एक उमड़ा हुआ जल बांध के एक भाग को काटते हुए बंध के बहुत निकट बह रहा है । राज्य सरकार ने प्रस्ताव किया था कि प्रभावित पहुंच में एक रिटायर्ड बाध का निर्माण किया जाए परन्तु स्थानीय व्यक्तियों के विरोध के कारण इसे छोड़ना पड़ा । इसलिए राज्य सरकार ने दरार की संभाव्यता वाले क्षेत्र में व्यक्तियों को चेतावनी दे दी है । इस दरार के कारण थोड़े समय के लिए पिछले जल की बाढ़ आ सकती है ।

Seminars and Conferences Organised by Indian Law Institute

4623. SHRI H. M. HASHIM : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of Seminars and Conferences organised by the Indian Law Institute during the last three years and the topics discussed there ; and

(b) how many eminent foreign jurists delivered lectures on the invitation of the Institute and the titles of the discourses ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) During the period 1st July, 1968 to 30th June, 1971 the Indian Law Institute organised the following Seminars :

1. On "Government Regulation of Private Enterprises" in March, 1969.
2. On "Law of Torts" in May, 1969.
3. On "Comparative Law" in December, 1969.
4. On "Centre-State Relations in India" in April, 1970.
5. On "Company Law" in May, 1970.
6. On "Company Law, Monopolies and Restrictive Trade Practices" held from 26th February, 1971 to 28th February, 1971, in collaboration with the Institute of Chartered Accountants of India.
7. On "Law and Minorities in India" held from 24th April, 1971 to 26th April, 1971.
8. On "Labour Law" held from 10th May, 1971 to 15th May, 1971.

(b) During the same period the following foreign jurists delivered lectures as under :